

HIGH COURT OF CHHATTISGARH, BILASPUR
NOTIFICATION

No. 66 (Mis.) /
II-15-19/2023

Bilaspur, dated 12 May, 2023

In supersession of the Scheme for Recruitment to the post of Legal Assistants in the High Court of Chhattisgarh-2020 and in exercise of the powers conferred by clause (2) of the Article 229 of the Constitution of India, the Chief Justice of the High Court of Chhattisgarh, Bilaspur makes the following scheme for recruitment to the post of Legal Assistants in the High Court of Chhattisgarh, Bilaspur:-

Short title and commencement-

- 1). The scheme shall be called as "**THE SCHEME FOR RECRUITMENT TO THE POST OF LEGAL ASSISTANTS IN THE HIGH COURT OF CHHATTISGARH-2023**".
- 2). The scheme shall come into force with effect from the date of issuance of notification.

SCHEME

1. Fresh Law Graduates will be appointed as "Legal Assistant" for a period of not more than one year for Law related research work and for assisting Hon'ble Judges.
2. The "Legal Assistant" will be appointed on contract basis with fixed honorarium of Rs. 30000/- per month.
3. Legal Assistants will be assigned to do Law and allied research work for assisting Hon'ble Judges of this Court. They are also expected to learn legal aptitude and enhance their legal knowledge that shall help them in field of law in future.
4. If the number of Legal Assistants falls short owing to any resignation of a Legal Assistant or a new Hon'ble Judge takes oath, fresh Legal Assistant will be called from waiting list for the remaining period of that year.
5. If any candidate does not join within the stipulated period and submits an application for extension of time to join, joining time of such candidates can be extended for such period which may not exceed to one month and if he/she does not file any application or seek any extension after passage of 15 days the candidate next in the order of merit will be given option to join.

Essential Qualifications:-

1. Three Years Professional/Five Years Integrated Degree in Law from any Law College or recognized University throughout the country. Applications shall be accepted from such "Law Graduates" who have not started practice as an



advocate or not engaged in any other profession or vocation/service. Law graduates having scored not less than 55% marks in their LL.B. examination are only eligible to apply for the post of Legal Assistant. Final year students of LL.B. whose results are awaited may also apply.

2. Computer Knowledge, i.e. Data Entry, Word Processing and Computer Operations.

Age Limit:-

The Candidate must have attained the minimum age of 21 years and maximum age of 30 years as on 1st January of the year in which advertisement is issued.

Selection Procedure:-

Competence would be judged on the basis of Interview only. The candidates will be called for interview only after screening.

Nature of work:

The successful candidates will be attached with Hon'ble Judges of High Court of Chhattisgarh, Bilaspur and shall discharge duties under directions of their Lordships. Basically, the Legal Assistants will be required to carry out search and research on legal points and principles as desired by the Hon'ble Judge with whom he/she remains attached. He/she shall assist the Hon'ble Judge in searching out case law, articles, papers and other relevant material required by the Hon'ble Judges in discharge of judicial as well as administrative work. Besides attending the Chambers of Hon'ble Judges, the Legal Assistants may also be asked to be present in Court during hearing of the arguments, take down or prepare notes in Court. The research work assigned to Legal Assistants may include performing legal research, drafting memorandums and opinion, comments on statutes, relevant to questions of law. Assistance from the Legal Assistants may also be taken in proper maintenance of the case files. Assistance in administrative functioning of the Judge shall also be desirable which shall include maintaining of administrative files, preparation of research of academic papers, maintaining record of judgments, the points of law decided in various judgments by a Judge, maintenance of records regarding administrative correspondence etc.

Apart from the above mentioned duties and responsibilities, the Legal Assistants shall perform any other duty as assigned by the Judge concerned with regard to His judicial and administrative functions. The "Legal Assistants" shall be imparted training with regard to procedure and substantive law to assist the Hon'ble Judges in discharging their judicial and administrative functions. The Legal Assistants will also be provided the schedule of training and the details of the nature of job, which they have to perform during their year of engagement. Specific assignments shall be given by the Hon'ble Judge with whom they are attached.



Restriction on practice.

Legal Assistant from the date of termination of his/her engagement as Legal Assistant shall not appear in any case handled by the Hon'ble Judge(s) with whom he/she had attached, irrespective whether he/she had or not worked on that case during the period of his engagement. The candidate shall furnish an undertaking on a prescribed proforma.

Other Conditions of Engagement.

The Legal Assistants shall be granted leave of absence as may be approved by the Hon'ble Judge to whom he/she is attached subject to a maximum of fraction of 8 days per year vis-a-vis their period of assignment.

Period of Engagement:

The engagement shall be for a fixed term of one year only from the first date fixed for joining, which may be terminated without notice at any time.

Marital Status:

A candidate having more than one spouse or married to such a person who already had a living legally wedded wife/husband, will not be eligible.

Disqualification:


- (1) A candidate involved in any kind of criminal case whether convicted or charge-sheeted shall be barred from applying for the above post.
- (2) Those who have already worked as Legal Assistants will not be eligible to apply again.

How to apply-

The applications form are available on the official website of High Court of Chhattisgarh (<https://highcourt.cg.gov.in/>) and may be downloaded.

Candidates are required to fill the form and send it along-with the self certified copy of all the relevant documents, to this Court within the stipulated time. Further, after screening of the forms received, candidates who fulfill the aforementioned criteria will be called for interview.

By order of Hon'ble the Chief Justice


(Arvind Kumar Verma)
Registrar General 12.05.2023

Endt. No. 6063 /
II-15-19/2023

Bilaspur, dated 12 May, 2023

Copy forwarded to:-

1. Additional Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur – for kind information of His Lordship,
2. Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
3. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
4. Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.

5. Private Secretary to Hon'ble Shri Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
6. Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
7. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
8. Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for kind information of Her Ladyship.
9. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
10. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
11. Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
12. Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
13. Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
14. Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
15. Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship.
16. P.S. to Registrar General, High Court of Chhattisgarh, Bilaspur,
17. The Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Atal Nagar, Nawa Raipur (C.G.) - with a request to get it published in the Gazette immediately and send 10 copies of same to this Registry,
18. Registrar (Vig./I.& E./Judl./S&A Cell), High Court of Chhattisgarh, Bilaspur,
19. Director (CSJA), High Court of Chhattisgarh, Bilaspur,
20. Registrar (Computerization)-cum-C.P.C., High Court of Chhattisgarh, Bilaspur- with a request to get it be uploaded in the website of this High Court,
21. Additional Registrar (D.E./Judl./A.), High Court of Chhattisgarh, Bilaspur,
22. Additional Director/Administrative Officer/Deputy Director (CSJA), High Court of Chhattisgarh, Bilaspur,
23. O.S.D., High Court of Chhattisgarh, Bilaspur
24. All Registrars (M)/Joint Registrars (M), High Court of Chhattisgarh, Bilaspur,
25. All Additional Registrars (M), High Court of Chhattisgarh, Bilaspur,
26. All Deputy Registrars, High Court of Chhattisgarh, Bilaspur,
27. All Assistant Registrars/Librarian, High Court of Chhattisgarh, Bilaspur,
28. All Section Officers/Assistant Editor (I.L.R.)s/Court Managers, High Court of CG, Bilaspur,

For information / necessary action.


(Arvind Kumar Verma)

Registrar General

12.05.2023